

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

04.07.2012

CP 14/2012 (OA No. 68/2010) with MA 187/2012

Applicant present in person.

Mr. V.S. Gurjar, Counsel for respondent contemnors.

**MA 187/2012**

This MA has been filed by the respondents for taking certain documents on record. The MA is allowed. The documents annexed with this MA are taken on record.

The MA stands disposed of accordingly.

**CP 14/2012**

Heard the applicant present in person and the learned counsel for the respondents.

This Tribunal vide its order dated 04.01.2011 passed in OA No. 68/2010 had directed the respondents to decide the representation so made by the applicant before the appropriate authority within a period of six weeks from the date of receipt of a copy of the representation.

It is not disputed by the applicant, as is evident by documents submitted through MA No. 187/2012, that an order has been passed in compliance of the order dated 04.01.2011 passed by this Tribunal. It is also not disputed that vide letter dated 26.04.2012, the representation of the applicant has been rejected by the respondents. The respondent contemnors have also tendered their unconditional apology for the delay in deciding the representation of the applicant.

Having heard the applicant present in person and the learned counsel for the respondents, Mr. V.S. Gurjar. Since the respondents have complied with the order dated 04.01.2011 passed by this Tribunal, we find no element of deliberate disobedience by the respondents.

Accordingly, the Contempt Petition stands dismissed. Notices issued to the respondents stand discharged.

*Anil Kumar*  
(Anil Kumar)  
Member (A)  
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*K.S. Rathore*  
(Justice K.S.Rathore)  
Member (J)